

Annexure-6

Name of the corporate debtor: Goodwin Packpet Private Limited
 Date of commencement of liquidation: 11th January 2020
 List of stakeholders as on: 8th June 2022

List of operational creditors (other than Workmen, Employees and Government Dues)

(Amount in ₹)

| Sl. No. | Name of creditor | Identification No. | Details of claim received | | Details of claim admitted | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim rejected | Amount of claim under verification | Remarks, if any | |
|---------|---|--------------------|---------------------------|----------------|---------------------------|---|---|---|-----------------------------|----------------------------|--|--------------------------|------------------------------------|-----------------|--|
| | | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by lien or attachment pending disposal | Whether lien / attachment removed? (Yes/No) | Amount covered by guarantee | | | | | | % share in total amount of claims admitted |
| 1 | Amarjee Sjngh, Proprietor of Vineet Enterprises | | 10/02/2021 | 7572370 | 4845743 | Amount payable for the raw materials sold to the Corporate Debtor | | | | 100 | | | 2726627 | | See Note-01 Below. |

Note : 01 – Reason for rejection of claim of Interest.

At first, the operational creditor claimed interest based on MSME status. On verification of the MSME registration certificate, it was found that MSME registration was taken only on 18/09/2018. Further, MSME registration was taken to do the business "Other Financial Activities". Invoice of the operational creditor to M/s. Goodwin Packpet Private Limited is not related to any financial services of the category to which operational creditor took MSME Registration. Further, all the aforesaid invoices were raised prior to the date of registration as MSME. When the Liquidator raised query about it, operational creditor replied to ignore MSME Certificate and consider claim of interest based on their invoices. But the time to submit correction/modification to claim had already expired prior that date. Further, Operational creditor informed that M/s. Goodwin Packpet Private Limited had agreed to pay interest before they started purchasing materials from operational creditor. But, operational creditor produced no documentary evidence to prove that M/s. Goodwin Packpet Private Limited has agreed to pay the interest before they started purchasing materials from operational creditor. Because these reasons, the liquidator rejected interest portion of the claim.



Balakrishnan Baburajan